

(18)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.876/93

Date of Order: 8.11.96

BETWEEN :

D.Ramesh Babu

.. Applicant.

AND

1. The Supdt. of Post Offices,  
Nellore.

2. The Post Master, Nellore,  
Head Office, Nellore.

3. G.Narasimhulu .. Respondents.

Counsel for the Applicant

.. Mr.Y.Narasimha Reddy

Counsel for the Respondents

.. Mr.N.V.Ramana

CORAM:

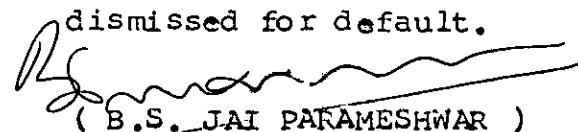
HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

I Oral order as per Hon'ble Shri H.Rajendraprasad, Member (Admn.) I

The OA was filed as long back as 29.7.93 and was posted for final hearing thereafter on number of occasions. There is absolutely no response from, or representation on behalf of, the applicant. It is also seen that R-2 has duly filed his reply affidavit in March 1995. The OA was called up repeatedly. There is no point in keeping this case alive any longer. The same is dismissed for default.

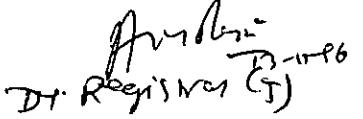
  
( B.S. JAI PARAMESHWAR )  
Member (Judl.)

  
( H. RAJENDRA PRASAD )  
Member (Admn.)

Q. 11/96  
Dated: 8th November, 1996

( Dictated in Open Court )

sd

  
Dr. Registrars (T)  
P-1996

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Typed By  
Compared by

Checked By  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

M. Rajendra Pr.  
THE HON'BLE SHRI R. RANGARAJAN: M(A)  
HON MR. B.S. Joshi (Parmerwadi)

DATED: 8/11/93

ORDER/JUDGEMENT  
R.A./C.P./M.A.NO.

in  
O.A.NO. 876/93

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLKR

II COURT

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
Despatch/DESPATCH

18 NOV 1993

हैदराबाद पायपीठ  
HYDERABAD BENCH